Is it the pleasure of the House that leave as recommended by Committee may be granted ?

SEVERAL HON. MEMBERS : Yes.

MR. CHAIRMAN : The leave is granted. The Members will be informed accordingly.

PROF. MADHU DANDAVATE (Rajapur) : Further incentive should be given for absenteeism.

MR. CHAIRMAN : You have got sufficient reasons, perhaps.

15.13 hrs.

Petition re : Proposed Closure of Nationalised Companies, namely Raniganj No. 2 Works and Durgapur Works (Burn Standand Co. Ltd. Dislt. Burdwan)

SHRI KRISHNA CHANDRA HALDER (Durgapur) : I beg to present a petition signed by Shri Haradhan Roy and others regarding proposed closure of nationalised companies, namely, Raniganj No. 2 Works and Durgapur Works (Burn Standard Company Ltd., District Burdwan).

15.14 hrs.

LEVY SUGAR PRICE EQUALISATION FUND (AMENDMENT) BILL*

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI BHAGWAT JHA AZAD) : Sir, I beg to move for leave to introduce a Bill to amend the Levy Suger Price Equalisation Fund Act 1976.

Mr. CHAIRMAN : The question is :

> "That leave be granted to introduce a Bill to amend the Levy Sugar Price Equalisation Fund Act, 1976."

The motion was adopted.

SHRI BHAGWAT JHA AZAD : Sir I introduce the Bill.**

15.15 hrs.

MATTERS UNDER RULE 377

(i) Power shortage in Uttar Pradesh

श्री बी. डी. सिंह (फूलपुर) : सभापति महोदय, गत 1 मई से उत्तर प्रदेश में बड़े पैमाने पर विद्युत कटौती लागू कर दी गई है, जिससे प्रदेश में विषम परिस्थिति उत्पन्न हो गई है। यह कटौती विभिन्न प्रकार के उद्योगों तथा घरेलू उपभोगों पर लागू होगी। यहां तक कि महत्वपूर्ण उद्योगों, उर्वरक, सीमेंट मेल की इकाइयों, बनस्पति, कपड़ा, कताई, जूट, टेलीफोन आदि में भी 50 प्रतिशत की विद्युत कटौती कर दी गई है। अनेक उद्योगों को सप्ताह में लगातार 3 दिन तक विद्युत उपलब्ध नहीं होगी। जब भी इस प्रकार की कटौतियां लागू होती हैं,सबसे अधिक बुरा प्रभाव

---

*Published in Gazette of India Extra ordinary, Part II, Section 2 dated 9.5.1984.

**Introduced with the Re commendation of the President.

कृषि क्षेत्र तथा छोटे एवम मझोले उद्योगों पर पड़ता है।

प्रदेश में इस समय रबी फसल की मड़ाई पीक पर है। विद्युत् कटौती से किसान गम्भीर रूप से त्रस्त है। आकस्मिक वर्षा, आंधी, तूफान आदि प्राकृतिक आपदायें किसानों के सिर पर तलवार की तरह लटकती रहती हैं। अभी लगभग पन्द्रह दिन पहले प्रदेश के कई हिस्सों में असामयिक वर्षा एवम आंधी तूफान से कृषि की काफी क्षति हो चुकी है। विद्युत परिषद् की अनियमितताओं, अक्षमता, अकर्मण्यता का मुक्तभोगी उपभोक्ता होता है। 1980 में किसान 12 रुपये प्रति हार्स पावर भुगतान करता था, जब विद्युत 12-14 घन्टे प्रतिदिन उपलब्ध रहती थी। आज किसान 23 रुपये प्रति हार्स पावर भुगतान कर रहा है, परन्तु इस कटौती के पूर्व कठिनाई से 4-5 घन्टे विद्युत मिल पाती था। कटौती के कारण किसान हाथ पर हाथ रखकर बैठ गया है।

अतएव माननीय ऊर्जा मन्त्री उत्तर प्रदेश की विद्युत स्थिति को सुधारने में सहयोग करें। प्रदेश को अन्य स्रोतो से विद्युत उपलब्ध कराई जाए। इस बात की भी व्यवस्था की जाए कि किसानों से हार्स पावर के स्थान पर यूनिट के आधार पर भुगतान लिया जाए। इस बात को तुरन्त सुनिश्चित किया जाये कि कृषि कार्यो पर कटौती का कोई प्रभाव नही पड़ेगा।

MR. CHAIRMAN; Shri Virdhi Chender Jain—not here. Shri Era Anlarasu.

(ii) Need to improve the service conditions of teachers and employees of Sainik Schools

SHRI ERA ANBARASU: (Chengalpattu) : Sir, Sainik Schools are being run by an autonomous body known as *Sainik School Society*. The Society has a board of Governors functioning under the Chairmanship of the Minister of Defence.

At present, there are 18 residential Sainik Schools in India. Sainik Schools have maintained high standard of Education, discipline and cultural attainment among their students.

But the service conditions and pay scales of the staff members in these premier institutions are far from satis factory. There is no provision of security of service, pension, gratuity group insurance, family pension, madical reimbursement, encashment of earned leaves, leave travel concession, interim relief etc. as available in other sister institutions like military school and Rastriya Indian Military College, Dehra Dun, though the nature of duties and responsibilities are the same. They have no avenues for inservice promotions. There is gross violation of gratuity act and provid ent fund act as passed by the Parliament.

Provident fund deduction is made on the basic pay instead of the total emoluments. Under the prevailing conditions, there is much frustration and discontentment among the employees of the Sainik Schools.

The employees are neither governed by the Central Government rules/State Government rules nor protected by any Education Act passed by the Parliament and the State Assemblies. At present, they are governed by arbitrary rules of Sainik School Society under the Ministry of Defence.

Moreover, the Employees of Sainik Schools have no representation on the Board of Governors and Local Board of Administration. There is no channel available for redressal of their grievances.